

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

16(i). MA 060/00383, 00384/2015 in OA No. 060/00332/2014

(Lok Raj Sabharwal Vs. U.O.I)

10.04.2015

Present: Sh. Sanjay Goyal, counsel for the applicants.
Sh. Rohit Sharma, counsel for the respondents.

MA 060/00383/2015 & 060/00384/2015

1. Heard.
2. MA No. 060/00384/2015 has been filed by the applicants for extension of time to implement the order dated 27.10.2014.
3. Sh. Sanjay Goyal, learned counsel for the applicants submitted that the respondents are in process of complying with the order, as in similar cases, the authorities have implemented the order.
4. Considering that the respondents have already been granted time till 15.05.2015 in the Contempt Petition to comply with the order, MA is allowed. The respondents are granted time till 15.05.2015 to implement the order of this court.
5. In view of the above, both the MAs stand disposed of accordingly.

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(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)